

The Tripura Sericultural Training Rules, 1979

Government of Tripura
Department of Industries

No. F. DI/SERI/TRG/I(12)78/3652

Dated, Agartala, the 15th September, 1979.

NOTIFICATION

Subject :— Tripura Sericultural Training Rules, 1979.

The Governor of Tripura is pleased to make the following rules to regulate the deputation of in-service Government Servants as well as candidates other than Government Servants to undergo study/training in sericulture in the Refresher Course, Certificate Course and Post Graduate Diploma Course or any other course under training programme sponsored by the Central Silk Board, North Eastern Council and other State Governments outside Tripura.

1. Short title and commencement
 - (i) These Rules may be called the Tripura Sericultural Training Rules, 1979.
 - (ii) They shall come into force from the date of their publication in the Official Gazette.
2. The study/training facilities are available to the in-service candidates of the Industries Department, Government of Tripura as well as candidates other than Government Servants, under training programme sponsored by the Central Silk Board, North Eastern Council or any other State Government.
3. (i) The following shall be the course of study/training for sericultural Science as sponsored from time to time by the sponsoring authorities mentioned above.
 - (a) Refresher Course of training.
 - (b) Post Graduate/Diploma Course in Sericulture.
 - (c) Certificate course of training.
- (ii) Any other training course related to Sericulture and allied subjects as may be approved by the Central Silk Board.
4. Duration of the course shall be such as may be fixed by the sponsoring authorities.
5. The number of candidates to be deputed to different course of study/training under different Institutions shall be determined by the Government in consideration of the allotment of seat in each course and requirement of trained personnel etc.
6. The selection of in-service candidates for different course of study/training shall be made by the Government from amongst suitable qualified persons already in-service under the Government and who fulfilled all the requirements prescribed by the respective Institutions under which such study/training course are conducted. Regarding candidates other than Government Servants requisition will be sent to the Employment Exchange with request to sponsor candidates willing to undergo training. If the number of candidates sponsored by the Employment Exchange be not sufficient, open advertisement will be made to get candidates. The candidates will be interviewed by a selection Board formed by the Govt. from time to time. The selection thus made would be final. The selected candidates will have to execute a Bond before proceeding for training to the effect that they will complete the training course, observing the rules and regulations prescribed by the training Centre/Institution. On successful completion of the training, the in-service trainees will have to serve the Government for a period of 5 years. A specimen form is enclosed. Trainees other than Govt. servants, may have to serve the Govt. for a period of 3 years if Govt. offer appointment to such trainees.
7. For the Government Servants, the entire period of study/training shall be treated as on duty and the candidates in the service deputed to undergo the course of study/training under these rules shall continue to get their usual pay and allowances. Candidates other than Government Servants shall get stipend as decided by the Government.
8. A candidate selected to undergo the study/training under these rules shall be entitled to Travelling Allowances for journey to their place of study/training and also for returned journey after completion of the study/training. The State Government may allow Daily allowances to such in-service candidate at such rate as may be decided by the Government.

9. In case of any study tour in connection of which forms a part of the study/training course, the in-service candidates will be governed by the normal travelling allowance/daily allowances rules.
10. (i) In case a candidate other than Government Servant actual expenses incurred for journey from Agartala to the training Centre/Institute and return journey by the cheapest route and lowest class of accommodation will be re-imbursed by the Department. Actual expenses for study-tour sponsored by the institute will also be re-imbursed by the Department.
- (ii) In addition they will (a) be paid Rs. 8/- only per diem for the period of journey (b) be paid advance for undertaking study tour during training period on the basis of the recommendation of the authority of the Institute.
11. If the in-service candidate fail to come-out successful in any of the examinations during his course of study/training and if such failure bars his promotion to the next higher class then the payment of training cost will be stopped immediately from the date on which the result of such examination is out or published and the in-service candidate concern shall cease to be treated as on duty and shall be liable to refund the entire amount of training cost paid by the Government :
- Provided that the un-successful in-service candidate may apply to the State Government to re-appear in such examination and to complete the un-successful portion of the course of study/training and the Government may allow him to re-appear in such examination and to complete the un-successful portion of the course of study/training at his own expense by availing leave due at his credit under the normal leave rules.
12. If the inservice candidate successfully complete the unsuccessful portion of the course of the study/training the State Government may allow him to continue the course of study/Training and may also allow him the payment of training allowances from the date on which he has been promoted to next higher class and thereupon he will be treated as on duty from the date on which he has been promoted to the next higher class.
13. In case of candidate other than Government servant, if fails to come-out successfully, in any of the examinations during his course of study/training and if such failure bars his promotion to the next higher class then the payment of training cost will be stopped immediately from the date on which the result of such examination is out or published. In that case the candidate shall re-appear in such examination and to complete the un-successful portion of the course of study/training at his own expense otherwise he shall be liable to refund the entire amount of training cost paid by the Government.
14. If an in-service candidate as well as other than Government servant discontinues the course of study/training or fails to complete the said course shall be liable to refund to the Government the entire amount of training costs that are paid to him by the Government together with interest thereon for undergoing such course of study/training.
15. All sums due to the candidate shall be recoverable as an arrears of land revenue.
16. The State Government may relax any of the provision of these rules to any class or category of persons or to any Post or category of posts.

By order of the Governor,

S. K. Ghosal

Secretary to the Government of
Tripura.

ANNEXURE—I

Know all men by these presents we,.....son of.....
of.....and Shri.....
.....(Surety).....son of.....
.....do bind ourselves and our respective heirs, executors, administrator and
legal representatives to pay the Governor of Tripura. Here after called the "Government" and on demand and
without demur a sum of Rs.(Rupees.....
.....only for which payment truly to be made we bind
ourselves by these presents.

Dated, this day of...
one thousand nine hundred and...
Whereas the above bounden Shri...
has been selected by the Government of Tripura for undergoing study/training in ... at the Insti-
tute/College...

And whereas the trainee/student has agreed to serve the full course of training/study in the Institute/College as directed by the Government and on the successful completion of training to accept employment, if selected by the Government as now the condition of the above written obligation is that in the event of the above bounden Trainee/Student.

- a) Not conforming to the instructions regarding training or studies conveyed to him in the course of such training, or
- b) Getting adverse reports regarding progress of his training or studies or regarding his conduct, or
- c) if selected by the Government, refusing to serve the Government or any other party indicated by the Government as for minimum period not exceeding five years.

The said trainee and the above bounden surety shall forthwith refund to the Government on demand all money spent on this account in respect of the said training as also amounts paid as stipend not exceeding Rs. ... (Rupees ...) only as may be determined by the Government and decision of the Government in this behalf shall be final and also interest thereon calculated fixed Government rates then in force for Government loans from the date of demand.

And upon the said Shri... and the said Shri... making such refund the above written obligation shall be void and of no effect otherwise it shall be and remain in full force and virtue.

Provided always the liability of the surety hereunder shall not be impaired or discharged by reason of time being granted or for any forbearance, act or omission of the Government or any person authorised by them (Whether with or without the consent or knowledge of the said Shri... Or shall it be necessary for the Government to sue the obligator before the Surety for amount due hereunder.

Provided always no compensation will be payable by the Government for any accidental injury sustained during the course of training.

It is hereby agreed and declared that the amounts due hereunder may be recovered as arrears of land revenue.

In witness whereof the said trainee and the surety have set their respective hands the day and the year first above written.

Signed and delivered by the trainee in presence of :-

(Trainee)

Witness :-

- 1.
- 2.

Signed by the surety in the presence of :-

(Surety)

Witness :-

- 1.
- 2.

Accepted by... for and on behalf of the President of India.